

and the details of the incriminating documents etc. seized during the raids;

(c) whether to unearth the black money, Government propose to conduct more raids in the capital; and

(d) if so, the other action contemplated by Government against tax evaders?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). Yes, Sir. In February, 1988, the Income-tax Department conducted searches at 87 premises in Delhi. During the course of these searches, prima-facie unaccounted assets including cash, jewellery and others amounting to Rs. 376.14 lakhs were seized. Besides, incriminating documents indicating tax evasion were also seized.

(c) and (d). Government is taking appropriate action under the Direct Tax Acts to unearth the cases of tax evasion. Searches will be conducted as and when called for not only in the capital but also at other places in India.

Proposal to review Textile Policy

7008. SHRI SHARAD DIGHE: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to review its textile policy as it has failed to arrest the closure of cotton textile mills; and

(b) if so, when and in what manner?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a) No, Sir.

(b) Does not arise.

Rehabilitation of employees losing job

7009. SHRI H.N. NANJE GOWDA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Associated Chambers of Commerce and Industry (ASSOCHAM) has suggested to establish a National Fund for rehabilitation of employees losing their jobs due to closure of a unit or because of retrenchment as part of a revival plan; and

(b) if so, how many employees will be benefitted by this scheme?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) No such proposal has been received in the Ministry.

(b) Does not arise.

Demand of Brass Artware Manufacturers Association

7010. SHRI HAFIZ MOHD. SIDDIQ: Will the Minister of FINANCE be pleased to state:

(a) whether the Brass Artware Manufacturers' (Exporters) Association has demanded upward revision of duty drawback rates from Rs. 23.40 to Rs. 43 per kg. in order to make the trade economical and profitable;

(b) whether the present rate of duty drawback was declared in March last when the international booking price of brass scrap was 45 cents per pound which had increased to 65 to 80 cents per pound;

(c) whether it would be advantageous to the trade if import duty is levied on the basis of weight instead of ad valorem basis; and

(d) if so, the details of the action taken